

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 3298
TO BE ANSWERED ON 23-03-2018

**DIFFICULTY FACED BY SENIOR CITIZENS AND
FARMERS IN GETTING AADHAAR**

3298. SHRI SANJAY SETH:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that several senior citizens and farmers find it difficult to get an Aadhaar due to faded lines on their hands;

(b) if so, the steps being taken by Government to address the problems of such people;

(c) in what manner the benefit of Aadhaar is made available to homeless people and the number of such homeless people who have been issued Aadhaar so far; and

(d) the alternative offered by Government to people with no Aadhaar, to have access to Government benefits?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI K. J. ALPHONS)

(a) and (b): No, Sir. Regulation 6 of Aadhaar (Enrolment & Update) Regulation, 2016 provides special mechanism to enrol such persons with biometric exception. Accordingly, enrolment for Aadhaar is done for all residents of the country including persons with missing biometrics or poor quality finger prints etc.

(c): Enrolment for Aadhaar is done for all residents of the country including homeless people.

Section 5 of the Aadhaar Act, 2016 inter-alia provides that the authority (UIDAI) shall take special measures to issue Aadhaar number to persons who do not have any permanent dwelling house. Accordingly, UIDAI has provided facility to enrol such persons based on introducer. As on date, more than 12 lakh Aadhaar have been issued based on introducer system.

(d): Section 7 of the Aadhaar Act, 2016 lays down that- The central government or, as the case may be, the state Government may, for the purpose of establishing identity of an individual as a condition for receipt of a subsidy, benefit or service for which the expenditure is incurred from, or the receipt therefrom forms part of, the consolidated fund of India, require that such individual undergo authentication, or furnish proof of possession of

Aadhaar number or in the case of an individual to whom no Aadhaar number has been assigned, such individual makes an application for enrolment.

Provided that if an Aadhaar number is not assigned to an individual, the individual shall be offered alternate and viable means of identification for delivery of the subsidy, benefit or service.
